

THE COIR INDUSTRY (AMENDMENT) ACT, 1994

No. 41 OF 1994

[8th July, 1994.]

An Act further to amend the Coir Industry Act, 1953.

BE it enacted by Parliament in the Forty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Coir industry (Amendment) Act, 1994.

Short
title.

2. In the Coir Industry Act, 1953, in section 19, for sub-section (1), the following sub-section shall be substituted, namely:—

Amend-
ment of
section
19 of Act
45 of 1953.

“(1) The Board shall submit to the Central Government and such other authority, as may be prescribed, an annual report on its activities and the working of this Act for the preceding year; and a copy of every such report shall, as soon as may be after it is received by the Central Government, be laid before each House of Parliament.”